IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI

ST/COD/40325/2019 & ST/41285/2019

(Arising out of Order-in-Appeal No.176/2019 dated 28.3.2019 passed by the Commissioner of GST & Central Excise (Appeals), Coimbatore @ Madurai)

M/s. A. Muthiahsamy **Appellant**
4/136, New No. 2/18, North Street
Thuvarankadu, Uthumalai, Tirunelveli – 627 860.

Vs.

Commissioner of GST & Central Excise **Respondent**
4, Lal Bahadur Shastri Marg
CR. Buildings, Madurai 625 002.

APPEARANCE:

None for the Appellant
Shri Arul C. Durairaj, Superintendent (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. **41396 / 2021**

Date of Hearing : 17.03.2021
Date of Decision: 17.03.2021

The assessee has opted for SABKA VISHWAS scheme and has produced discharge certificate in full and final settlement of tax dues under the scheme. As the matter is closed, the appeal is dismissed. COD disposed of accordingly.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

Rex